

Clearance of construction of Masani Dam

8786. SHRI RAM SINGH YADAV:
SHRI ASHOK GEHLOT:
SHRI NAWAL KISHORE
SHARMA:

Will the Minister of IRRIGATION be pleased to state:

(a) whether the Planning Commission has not given clearance for construction of Masani Dam to control the waters of Sahibi river;

(b) whether the Central Water Commission and Government of Haryana did not seek clearance from the Government of Rajasthan to make storage of water of the Masani Dam in the territory of the State of Rajasthan;

(c) whether stored water at Masani Dam would cause submergence and total devastation of residential houses, industrial units and agricultural fields of villages, Akoli, Ujoli, Kaririwas, Dhamawas, Rabadka, Mahasara, Khuskada, Zamalpur, Jokhawas, etc. in the district of Alwar, Rajasthan;

(d) what steps Government propose to take to save the residential houses and properties and cattle wealth and agricultural land of the residents of the above-said villages from the damage anticipated by Dam water?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) and (b). The Haryana Government has formulated and undertaken construction of the Masani Barrage Project on the Sahibi Nadi. This Project is one of the components of the Master Plan for the Sahibi Nadi, drawn up by the Central Water Commission. The Master Plan was approved at a meeting convened by the then Union Minister of Agriculture and Irrigation in June, 1978, with the Chief Ministers of Rajasthan and Haryana and Lt. Governor of Delhi. The Planning Commission has yet to clear the Project.

(c) and (d). As formulated by Haryana Government the Project will create a reservoir upstream of Masani Barrage which will submerge only 8 hectares of land in Rajasthan when it is full. However, in the event of a flood being experienced on a full reservoir, some villages of Rajasthan will be submerged due to the rise in water level depending on the magnitude of the flood. As the Rajasthan Government has raised some points regarding such submergence, the matter is under consideration of the two State Governments, in which the Central Government is assisting.

Advisory Committee on Ph.D enrolled with I.A.R.I., New Delhi

8787. SHRI LAKSHMAN
MALLIK:

SHRI R. N. RAKESH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of departmental part-time Ph.D students enrolled with the Post-Graduate School, Indian Agricultural Research Institute, New Delhi during the academic years 1976-77 and 1977-78 in the disciplines of plant physiology, biochemistry, horticulture and genetics;

(b) whether any Chairman of the Advisory Committee has recently resigned after completing the qualifying (comprehensive) examination and before submitting thesis of a student; and

(c) if so, what are the details in this regard and what are the particulars of the chairman resigned and student so affected?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Number of departmental students admitted for Ph.D courses in the disciplines of Genetics, Biochemistry, Horticulture and Plant Physiology

during the academic years 1976-77, 1977-78 is indicated below:—

Year	Number of students			
	Gene- tics	Horti- culture	Bio- che- mistry	Plant- Physio- logy
1976-77	1	Nil	Nil	Nil
1977-78	5	1	Nil	Nil

(b) Yes, Sir.

(c) Dr. R. N. Singh was the Chairman of the Advisory Committee for Shri S. N. Pandey who was admitted to the Ph.D. degree course in Horticulture in the academic year 1977-78 as a departmental part-time student and who passed the comprehensive examination on 26-9-79 under his chairmanship.

On 29-8-80, Dr. R. N. Singh informed the Head of the Division of Horticulture that due to his pre-occupation on the management side it would not be possible for him to continue as Chairman, Advisory Committee of Shri S. N. Pandey and requested for alternate arrangements to be made. The Board of Students of Horticulture Division nominated Prof. Ranjit Singh, the next member of the Advisory Committee, as Chairman of the Advisory Committee of Shri Pandey.

Provident Fund contribution in Food Corporation of India

8788. SHRI RAMJIBHAI MAVANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that provident fund contribution has not been deposited by the contractors working at food storage depots in Haryana, Punjab, Gujarat, Bombay, Maharashtra and other parts of the country with Food Corporation of India for food handling labourers engaged by them;

(b) whether Government have received any complaint in this regard;

(c) if so, the details thereof;

(d) the amount which has not been deposited; and

(e) the action taken against contractors and other officials of Food Corporation of India involved in the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN):

(a) to (e). The question whether in respect of the contract labour working in Food Corporation of India Depots, the Corporation was liable and responsible for the implementation of the scheme under the Employees Provident Fund and Misc. Provision Act, 1952 was sub-judice in the Kerala High Court till 27-9-77 on the basis of petition filed by one of the Handling and Transport Contractors. According to the judgement of the Division Bench of the Kerala High Court, the Regional Provident Fund Commissioner is to adjudge and determine the exact liability by way of contribution and administrative charges etc., due in respect of workmen employed by the Contractors. Determination is to be made after affording an opportunity to the contractors concerned as well as the Food Corporation of India to make their representations concerning the matter. Regional Provident Fund Commissioners have initiated action to determine the liabilities.

Security Measures at Jawaharlal Nehru University

8789. SHRI JAGPAL SINGH: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) how many dacoities burglaries took place in Jawaharlal Nehru University during the last six months;

(b) how many were injured in these incidents;